NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

13)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL		
APPLICATION NUMBER	:	9
PETITION NUMBER	: CP/631/(IB)/2017	
NAME OF THE PETITIONER(S)	: TILAK NAGAR INDUSTRIES LTD	
NAME OF THE RESPONDENT(S)	: A.M. BREWERIES PVT LTD	
UNDER SECTION	: 9 RULE 6	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	

1). DHARMA RAMAD ANAWI MEKATHIA

M. Roshan Alia.

Coursel for Annhicant/ Operational cocde for

counsel for Daspondost

Qualtil Plan

of Robby



ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor has filed memo stating therein that the claim of the Petitioner is being satisfied by making payment of Rs.3,05,00,000/- by way of DDs dated 01.12.2017 to be drawn at HDFC Bank. The DDs are handed over to the Counsel for the Petitioner. Counsel for the Petitioner submitted that this is full and final settlement of the claim made by the petitioner.

In the light of the submissions of the Counsels and the memo filed, the petition stands **disposed of.**

MEMBER (JUDICIAL)

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